

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

113. IA/3141/2024 & IA/2841/2024 In C.P. (IB)/888(MB)2019

IN THE MATTER OF

Amrik Singh & Sons Crane Services Pvt Ltd ... Petitioner
VS
Ms Capacite Structures Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv. Rakesh Gupta (VC)
For the Respondent No.5: Adv. Akshat Tiwari (PH)
For the Respondent No. 2 & 3: Adv. Hamza Lakhani (PH)

ORDER

IA 2841/2024 - Learned counsel for the applicant prays for permission to place on record the additional affidavit with respect to assignment of NRRA and other relevant documents. Allowed as prayed for. Let the same be filed before the next date. Adjourned to **23.07.2024**.

IA 3141/2024 – Hard copy of the reply has been tendered in court by respondent no 5. In view of the request made by the applicant, IA 3141/2024 be taken up along with IA 515/2021 on **23.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. IA/515/2021 In C.P. (IB)/888(MB)2019

IN THE MATTER OF

Amrik Singh & Sons Crane Services Pvt Ltd	... Petitioner
VS	
Ms Capacite Structures Limited	... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **23.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/